

**Central Administrative Tribunal
Principal Bench**

OA 126/2012

this the 9th day of October, 2015

Hon'ble Mr. V.Ajay Kumar, Member (J)
Hon'ble Mr. P.K.Basu, Member (A)

Jagat Singh Hooda
 S/o Shri Dalip Singh
 R/o T-23B, Railway Colony
 Rohtak (Haryana) Applicant

(By Advocate:Ms. Barkha for Shri Yogesh Sharma)

Versus

1. Union of India through
 The General Manager
 Northern Railway
 Baroda House
 New Delhi
2. The Divisional Railway Manager
 Northern Railway, Delhi Division
 State Entry Road
 New Delhi
3. Divisional Personnel Officer
 Divisional Railway Manager Office
 Northern Railway, Delhi Division
 State Entry Road
 New Delhi Respondents

(By Advocate:Shri V.S.R.Krishna)

ORDER

By Hon'ble Mr. V.Ajay Kumar, Member (J)

There is no representation on behalf of the applicant. Shri Yogesh Sharma, learned counsel for the applicant, who is earlier counsel for

the applicant withdrew the vakalatnama long back. In spite of this, there is no representation on behalf of the applicant. Accordingly, the OA is dismissed for non-prosecution.

(P.K.BASU)
MEMBER(A)

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(V.Ajay Kumar)
MEMBER (J)